

As there is no Constitutional requirement for seeking prior approval of the Central Government before introduction of a Bill in a State Legislature, the Bill has been returned to the State Government on 27.7.2009.

#### **Proposal from Maharashtra to amend IPC**

2794. SHRI SHARAD ANANTRAO JOSHI: Will the Minister of HOME AFFAIRS be pleased to states

(a) whether a proposal from the Government of Maharashtra for amending the Indian Penal Code is pending with the Ministry;

(b) whether it is a fact that the proposal contains suggestions to amend sections 79, 304 (a), 323, 336 to 338, 354, 441 and 509 and introduction of a new section 292(a); and

(c) whether it is also a fact that the delay in approving the proposal has resulted in considerable difficulties in maintaining law and order in that State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Indian Penal Code (Maharashtra Amendment) Bill, 2008 proposing to amend some sections of IPC and for insertion of a new section 292-A therein was received in this Ministry on 8.2.2008 for obtaining the approval of the Government of India before its introduction in the State Legislature.

As there is no Constitutional requirement for seeking prior approval of the Central Government before introduction of a Bill in a State Legislature, the Bill has been returned to the State Government on 22.7.2009.

#### **NGOs getting more than one crore from abroad**

2795. SHRI SHYAMAL CHAKRABORTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the Non Governmental Organisations (NGOs) getting more than one crore rupees grant annually from overseas;

(b) what are their name and from which countries they are getting the grants;

(c) what amount of money they are getting yearly;

(d) the year-wise and State-wise figure for the last five years; and

(e) the nature of works these NGOs are doing?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) As per information available, 1695 Associations received foreign contribution of more than Rs. 1 crore during the year 2007-08. The amount of foreign contribution received by an Association may vary from year to year. The names of Associations which have received foreign contribution of more than Rs. One crore along with the names of the donors/donor countries is not compiled annually on a State-wise basis.

(e) As per the Foreign Contribution (Regulation) Act, 1976, an Association has the option to undertake programmes in one or more of the five areas viz. cultural, economic, educational, religious or social.